

“Chapter XVIII – Legal Aid in Maintenance Cases :–

425. (1) In cases under section 125 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Magistrate shall appoint a Pleader to conduct the case of the person claiming maintenance, if the said claimant has not engaged a Pleader and prima facie satisfies the Court about the inability to do so for want of means:

Provided that if the Court, after the enquiry, ultimately comes to the conclusion that the claimant has made a false statement about the means possessed, the claimant shall be liable to reimburse the fee paid to the Pleader by the State.

(2) Pleaders so appointed under sub-rule (1) shall be furnished with the necessary papers and allowed sufficient time to conduct the case.

(3) The Magistrate is authorized to sanction the payment to the Pleader appointed under sub-rule (1), a fee not exceeding Rs.50 per case.”

(R.O.C. No. 2434/76-F1.)